

Language Commission. The question of development of the regional languages is within the purview of the State Government; it is for them to see how the respective languages are to be developed.

DR. RANEN SEN : Sir, I take objection to again using the word 'regional language'. Where does he get that word from? All are Indian languages.

SHRI GOVINDA MENON : No offence is meant. They are all national languages used in different regions.

DR. RANEN SEN : Yes; that way you should say and write.

SHRI SRADHAKAR SUPAKAR : When the Central Acts are translated into Hindi and regional languages, the clients will become more intelligent than the lawyers thus increasing the problem of unemployment. Is that one of the reasons why the process of translation is being delayed?

SHRI M. YUNUS SALEEM : It is not correct to suggest; on the contrary, our intention is that the translations may be available to the general public and they may understand what have been the legislations enacted and what is the terminology adopted by the Central Government to be used in the regional Acts.

श्री एस० एम० जोशी : अध्यक्ष महोदय, मंत्री महोदय यह बताएंगे, क्योंकि यहाँ तो बहुत सारे अधिनियमों की एक लिस्ट दी है जिसका ट्रांसलेशन हुआ है मगर मैं यह जानना चाहता हूँ कि हमारा जो संविधान है उसका भी तर्जुमा जितनी 14-15 नेशनल लैंग्वेज हैं उनमें किया गया है? इसमें उसके बारे में दर्ज नहीं है।

श्री मु० युनस सलीम : हिन्दी में कांस्टीट्यूशन का तर्जुमा...

श्री रवि राय : हिन्दी नहीं दूसरी भारतीय भाषाओं में ?

श्री मु० युनस सलीम : हिन्दी में कांस्टीट्यूशन का तर्जुमा हो चुका है। अंतरिम उसके पब्लिश किया जाने वाला है। उसके बाद हम कांस्टीट्यूशन को दूसरी लैंग्वेज में ट्रांसलेट करने का काम टेक अप करेंगे।

### मद्य-निषेध के बारे में अखिल भारतीय कांग्रेस कमेटी का संकल्प

\*1084. श्री रघुवीर सिंह शास्त्री : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर 1968 में अखिल भारतीय कांग्रेस कमेटी द्वारा इस आशय का संकल्प पारित किए जाने के फलस्वरूप, कि 2 अक्टूबर 1969 से शुरू होने वाले आगामी सात वर्षों में मद्य-निषेध की नीति को पूर्णतः क्रियान्वित किया जायेगा, सरकार का क्या कार्यवाही करने का विचार है; और

(ख) इसके बारे में विभिन्न राज्य सरकारों की क्या प्रतिक्रिया है।

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) The All India Congress Committee which met at Goa in November, 1968 recommended seven years' phased programme for introduction of prohibition. This is under consideration.

(b) The Chief Ministers of the States are proposed to be consulted in this matter.

श्री रघुवीर सिंह शास्त्री : श्रीमान्, जब यह सरकार अपनी नीति बनाती है कि पूर्ण मद्य-निषेध होना चाहिए तो क्या यह आशा की जाय कि सरकार ऐसे आदेश जारी करेगी कि न तो सरकारी भोजों में शराब परोसी जायगी न सरकार का कोई अधिकारी शराब पियेगा, न सरकार का कोई मंत्री शराब पियेगा और प्रति वर्ष दो अक्टूबर को गांधी जयन्ती के दिन सारे मन्त्री गांधी जी की

समाधि पर जाकर शपथ ग्रहण करेंगे कि आगे से हम में से कोई शराब नहीं पियेगा ?

**THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) :** To the best of my information liquor is not served in official parties. As to the second point Government have no information.

**श्री रघुबीर सिंह शास्त्री :** गांधी जी की समाधि पर शपथ की जो बात है उसका कोई उत्तर नहीं दिया ।

**SHRI GOVINDA MENON :** Let us go together tomorrow.

**श्री रघुबीर सिंह शास्त्री :** मेरा दूसरा प्रश्न यह है श्रीमान् कि प्रति वर्ष विदेशों से शराब के आयात पर कितनी विदेशी मुद्रा खर्च होती है और क्या सरकार ऐसा कोई नियम बनाएगी कि जो विदेशी दूतावास यहाँ हैं उनके प्रयोग के अतिरिक्त किसी को भी विदेशी शराब के मंगाने की छूट न दी जाय ? और साथ ही क्या सेना में भी शराब बन्दी की आंशिक योजना लागू करने का सरकार का विचार है ?

**DR. SHRIMATI PHULRENU GUHA :** It is a suggestion for action.

**MR. SPEAKER :** What is the foreign exchange spent for importing is the question. That is not a suggestion for action.

**DR. SHRIMATI PHULRENU GUHA :** We do not have that figure.

**MR. SPEAKER :** She wants notice.

**SHRI MANUBHAI PATEL :** It is clearly stated and a mandate has been given by the Goa Resolution that Congress Governments in the States will introduce prohibition from the 2nd October so as to complete within seven years the phased programme and this phased programme which is to start from the 2nd October will be prepared in consultation with the Chief Ministers. I would like to know what progress has been made in this direction

because the 2nd October is coming nearer. There is another thing also. As far as the Chief Ministers of the States are concerned, I can understand about their consultation. But about the Union Territories which are directly under the Central Government, what step is Government taking to introduce prohibition from the 2nd October. There is a mandate that no Congressman shall speak against prohibition. There is a report that the Chief Ministers are now advocating for tempering it. So, I would like to know what steps are being taken against this policy.

There are three specific questions, firstly, about the progress made in connection with the consultation with the State Chief Ministers and, secondly, about the proposal of introducing prohibition from the 2nd October in Union Territories.....

**MR. SPEAKER :** No need to repeat them.

**SHRI GOVINDA MENON :** Speaking for the Department of Social Welfare, what we have done is that we have prepared a note on prohibition for being circulated amongst the Chief Ministers. We can do nothing further than to suggest these things to the Chief Ministers. Speaking again for the Department, if the Chief Ministers are departing from the Resolution passed in Goa, this Department can do nothing in that matter.

**SHRI MANUBHAI PATEL :** What about Union Territories which are directly under you?

**SHRI GOVINDA MENON :** About Union Territories also, many of them are governed by Governments which are everyday becoming almost the same as these of the State Governments.....

**SHRI MANUBHAI PATEL :** It is shirking the responsibility.

**SHRI GOVINDA MENON :** If, for example, the elected Government of Delhi Union Territory wants to impose prohibition, the Department of Social Welfare will give its greatest support to that decision.

**SHRI SWELL :** Nobody in the country seriously believes that the Congress is going

to implement this Resolution on Prohibition, and the prohibition laws, as they are implemented now, have become a sort of humiliating farce. If one goes to any posh hotel, one is openly confronted with the spectacle where a group of foreigners sit on a table, have the drinks and have the time of their lives, and a group of Indians on another table are prohibited to drink and they look on with envy and with a sense of national humiliation. (*Interruption*) If you go to any hotel, you will find it out. I am all for prohibition. What I would like to know from the Government is whether they consider this kind of national humiliation as a price that the nation has to pay for its prohibition fad.

**SHRI GOVINDA MENON :** I do not think it is a humiliation not to drink.

**SHRI SWELL :** The Minister is twisting my question. I am saying that—many Indians would drink and you issue permits to them for drinking—these people are forced to a situation where they sit on another table under humiliating circumstances and look at the foreigners drinking and having the time of their lives.

**SHRI GOVINDA MENON :** I do not think so.

**SHRI CHENGALRAYA NAIDU :** Is it a fact that the Finance Minister has offered 50 per cent aid if any State Government introduces prohibition and is it also a fact that in order to get this 50 per cent aid, the States which have already introduced prohibition have scrapped it to re-introduce it on the 2nd October in order to get the benefit?

Another thing is that there is a rumour going on here that a Minister went to Vienna and he drank so much that he created a scene there. Will the hon. Minister explain who that Minister was?

**SHRI GOVINDA MENON :** Regarding the announcement made by the Finance Minister, that aid will be available only to those States where prohibition is newly introduced. If in some places where prohibition already exists that is withdrawn and then it is reintroduced, under the terms of

the offer made by the Finance Minister, no aid will be available.

Regarding the Vienna question, I do not know anything.

**SHRI S. M. BANERJEE :** I would like to know whether the attention of the hon. Minister has been drawn to the Press news that just opposite the Springdales School in Delhi, near Pusa Road, where boys and girls of 16 or 17 years of age are studying and near the Rabindra Rangala, a wine shop has been opened and a pukka shop is being constructed. Although the matter was taken up with the Delhi Administration and the Chief Executive Councillor assured that he would see that the shop is shifted, I would like to know from the hon. Minister whether this question was brought to his notice and to the notice of his colleagues, the Home Minister and even that Prime Minister, by the Principal of that School, Mrs. Kumar, with a request that it should be shifted and if so, the reaction of the hon. Minister. I would also like to know whether he will go there personally and see the damage that is going to be done to the students.

**SHRI GOVINDA MENON :** I understand that it is being shifted.

**SHRI M. L. SONDHI :** It is being shifted to the wrong direction; it is being brought near Rabindra Rangala. (*Interruptions*)

**SHRI GOVINDA MENON :** I think, that is not proper.

**श्री शिवनारायण :** एक जगह से शिफ्ट कर के दूसरी लोकैलिटी में ले जाया गया है, यह गलत है, इसको हटाना चाहिए, जहाँ शिक्षण संस्थायें हों, वहाँ इसको नहीं रखना चाहिए।

**श्री प्रेमचन्द वर्मा :** प्रभु मंत्री जी ने कहा है कि हम मुख्य मंत्रियों के सामने रिक्वेस्ट ही रख सकते हैं कि वह अपने यहाँ शराबबन्दी करें। मैं मंत्री महोदय से स्पेसिफिकली जानना चाहता हूँ कि क्या सोशल वेलफेयर डिपार्टमेंट गवर्नमेंट आफ इण्डिया से अलग है? उन्होंने जो कुछ कहा है उससे ऐसा लगता है कि

सोशल वेलफेयर मिनिस्ट्री गवर्नमेंट आफ इण्डिया से अलग है। उन्होंने ऐसा कैसे कहा कि हम सिर्फ रिक्वेस्ट कर सकते हैं, वह बन्द करें या न करें? यह संवैधानिक मामला है, मैं चाहता हूँ कि वह इसका साफ जवाब दें।

दूसरे—मैं जानना चाहता हूँ कि किस-किस प्रदेश सरकार ने कहा है कि अगर केन्द्र सरकार हमें शराबबन्दी के लिए कहती है तो इतनी-इतनी रकम हमें हर साल दी जाय? क्या यह सच है कि मद्रास सरकार ने भारत सरकार से 30 करोड़ रुपये का मुतालबा किया है? अगर यह सही है तो इसके बारे में सरकार का क्या रिएक्शन है?

**SHRI GOVINDA MENON :** When I referred to the 'Department of Social Welfare', I meant the Government of India. Even the Government of India, with respect to a matter which falls entirely under the State list, can only make a suggestion to a Chief Minister, and the offer made by the Deputy Prime Minister here has been accepted by one of the Governments—the Government of Rajasthan. I here that the Madras Government is asking for some aid.

**श्री कंबर लाल गुप्त :** अध्यक्ष महोदय, हालाँकि आल इण्डिया कांग्रेस कमेटी ने शराब बन्दी के बारे में प्रस्ताव पास किया है, लेकिन यह कांग्रेसी सरकार शराबबन्दी करने के लिए बिलकुल गम्भीर नहीं है। मेरा कहना यह है कि अगर कन्जर्वेटिव एस्टीमेट लगाया जाय तो ये जितने हैं, इनमें से 33 परसेन्ट पीते हैं... (व्यवधान)...

**MR. SPEAKER :** Can I retort and say that 50 per cent of the Jana Sangh leaders drink? What is the use of making reckless allegations? Suppose they say like that, will you not get offended? "50% of the Ministers drink"—as if you have seen them drinking! Hurling this type of allegations against each other will not do.

**श्री कंबर लाल गुप्त :** मेरा सवाल यह है कि क्या मंत्री महोदय इस बात का विश्वास दिलायेंगे कि जिस पार्टी में शराब सर्वे होगी उस पार्टी में कोई भी मंत्री सम्मिलित नहीं होगा? ... (व्यवधान) ...

**MR. SPEAKER :** Mr. Jaipal Singh.

**SHRI JAIPAL SINGH :** Mr. Speaker. (Interruptions)

**SHRI S. KUNDU rose.**

**MR. SPEAKER :** Don't get excited. Drink question should not make us excited.

**SHRI JAIPAL SINGH :** Mr. Speaker, Sir. I have been an incorrigible anti-prohibitionist. Under no circumstances will my Adivasis agree to this because the meaning of prohibition is misunderstood. Prohibition is not only in terms of bear, whisky, rum and gin. Rice bear a staple diet for the Santhals. It is used for everything from birth, marriage, death and so on. I want to know whether it is not a fact that anti-prohibitionists are much better national interogationists than others, (Interruptions)

**MR. SPEAKER :** It is an opinion.

**SHRI SURENDRANATH DWIVEDY :** This question relates to the resolution passed by AICC at Goa. I would like to know whether the Government of India accepted the proposal under which it was stated that there will be a 7 years phased programme for prohibition? Is there any phased programme for 7 years? Since they take the plea that this is a matter for the State Government to implement, is there any phased programme? Have they discussed it with the States?

**SHRI GOVINDA MENON :** As I already said, a note has been prepared regarding prohibition for discussion with the Chief Ministers when they come to Delhi next week.

**SHRI SHIVAJIRAO S. DESHMUKH :** The champions of prohibition forget that prohibition by mere law does not prohibit anything. It encourages bootlegging.

The Chief Ministers who are against prohibition are of the opinion that the only possible way is by persuasion and not by legislation. What is the Government's reaction to that ?

**SHRI GOVINDA MENON :** The Chief Minister who holds such opinion is free to hold such opinion.

**SHRI JYOTIRMOY BASU :** If the hon. Minister aware of the fact that in Raj Bhavans lot of duty-free foreign alcohol is imported ? If so, what is his reaction ? Is he also aware of the fact that a famous north Indian distillery, the Dyer Making Breweries, gave Rs. 5 lakhs to the Congress election funds last time ?

**SHRI GOVINDA MENON :** I am not aware either of the facts or allegations made by the hon. Member.

**SHRI JYOTIRMOY BASU :** What are you doing sitting there ?

**SHRI SONAVANE :** May I know if the total prohibition is to be enforced in all the States and Union Territories whether the amount of loss in revenue on account of prohibition will be made good to the States ? Have the Government thought over it and drawn any plan about it !

**SHRI GOVINDA MENON :** These are matters which have to be discussed with the Chief Ministers.

**SHRI J. B. KRIPALANI :** Does the hon. Minister know that when our people go to foreign receptions, they freely drink and sometimes they are found in such a condition that they have to be shifted from there ? When we give receptions, we do not serve any liquor ? Is that a desirable thing ? Also, may I know if it is not time to scrap this prohibition programme from the Directive Principles of State Policy enshrined in our Constitution ? It is better to be frank in these matters than to shilly-shally.

**SHRI GOVINDA MENON :** I have come across many persons who hold the views propounded by Acharyaji.

**SHRI J. B. KRIPALANI :** Does he know that officials and others who attend the

receptions given by foreign Embassies drink freely ? Has it come to his notice or not ? If it has not, then he must be quite obvious of facts.

**SHRI GOVINDA MENON :** I am not aware of it.

**SHRI N. K. SOMANI :** One thing cannot be denied that this country of ours suffers from a chronic shortage of resources which has made it impossible for this Government and the various State Governments to provide the basic necessities of life to human beings. In view of this, may I know whether the Government of India will appoint a commission to enquire into the estimate of the annual loss in terms of revenue to the State, and the harmful effects and the extent of operation of illicit distillation and to have an educative programme in favour of moderation instead of the insensible policy of prohibition ?

**SHRI GOVINDA MENON :** It is a suggestion for action.

**SHRI BISHWANATH ROY :** May I know whether the attention of the Central Government has been drawn to a decision of the UP Government to the effect that within seven years complete prohibition should be enforced in the entire State, and if so, in case the other State Governments also do the same, may I know whether the Government of India will come to the succour of those States whose revenues would be lessened thereby ?

**SHRI GOVINDA MENON :** That question can be considered when it is raised.

**SHRI MOHAMMAD SHERIFF :** May I know whether it is a fact that during the recent Pondicherry State Assembly elections, some of the Congress candidates were toddy-shop owners and if so, how many such candidates were there ?

**SHRI GOVINDA MENON :** I cannot answer it.

**MR. SPEAKER :** I think he has no figures.

श्री यशवन्त शर्मा : क्या मन्त्री महोदय को जानकारी है कि हमारे देश के अन्दर कई सम्प्रदाय और पंथ इस प्रकार के हैं जिनकी पूजा और प्रथाओं में मद्य प्रयोग की जाती है। वाम मार्ग में कहा गया है :

मद्यं मीनं मांसच मुद्रा मंथुनमेव च

एते पञ्च मकाराः स्युः मोक्षः हि युगे २

तो क्या धर्मनिरपेक्ष सरकार नितान्त मद्य निषेध करके इस प्रकार के पंथों में हस्तक्षेप नहीं करेगी और अपनी सेक्युलेरिज्म की नीति का विरोध नहीं करेगी ?

SHRI GOVINDA MENON : I do not know if there are such religious practices.

### हरिजनों का उत्थान

\*1085. श्री प्रकाश बीर शास्त्री : क्या बिधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) हरिजनों के आर्थिक तथा सामाजिक उत्थान में अब तक और कितनी प्रगति हुई है ;

(ख) क्या इस समय में भविष्य के लिए कोई नई योजनाएं बनाई जा रही हैं ; और

(ग) यदि हाँ, तो इनके कब तक कार्यान्वित किए जाने की सम्भावना है ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) A review of such progress is contained in the annual reports of the Commissioner for Scheduled Castes and Scheduled Tribes already laid on the Table of the House.

(b) and (c). The following new schemes are proposed to be taken up for implementation during the IV Plan period:—

- (i) Special coaching to Scheduled Caste and Scheduled Tribe boys in interview techniques, etc., during

the period between registration in Employment Exchanges and Callout.

- (ii) Special projects for assisting law graduates in the completion of their Bar Council Examination and Juniorship;
- (iii) Industrial-technical training to Scheduled Caste students by established private entrepreneurs; and
- (iv) Remodelling of the Industrial and Technical Training Institutes to lay more stress on modern trades and vocations

श्री प्रकाश बीर शास्त्री : मैं जानना चाहता हूँ क्या यह सही है कि हमारे देश में जो हरिजन समस्या है वह मुख्य रूप से राजनीतिक न होकर सामाजिक है ? क्या इस दृष्टि से इस समस्या का समाधान करने के लिए चतुर्थ पंचवर्षीय योजना के लिए जो आपने कार्यक्रम बनाये हैं उन कार्यक्रमों में एक इस प्रकार के कार्यक्रम को भी सम्मिलित करेंगे कि जो सवर्ण हिन्दू परिवारों से सम्बन्धित व्यक्ति हरिजन परिवारों के साथ अपने वैवाहिक सम्बन्ध करेंगे उनको सरकारी सेवाओं के अन्दर प्राथमिकता दी जायेगी जिस से कि सामाजिक स्तर पर भी इस कलंक का निराकरण किया जा सके ? इस प्रकार की योजना को चतुर्थ पंचवर्षीय योजना में सम्मिलित करने का क्या आपका विचार है ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): It is a good suggestion. I approve of it.

I think it is very good. I will try to implement it.

SHRI HEM BARUA : How can you? Sir, he is too old to implement it.

SHRI GOVINDA MENON : To the extent I can.

श्री प्रकाश बीर शास्त्री : दूसरा प्रश्न मेरा यह है कि जबसे हमारे संविधान में निश्चय